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An application under Section 19 of the Administration Tribunal's Act, 1985

OA. 350/00680/2018

BETWEEN

Pundu Sadboo, son of Hattoo, worked  
as Chief Parcel Supervisor/S.E.  
Rly./KGP, residing at Jhapatapur,  
behind Durga Mandir, Ward No.-28,  
Kharagpur, Paschim Medinipore, Pin  
Code-721301.

.... Applicant.

~~ABD~~  
-VS-

1. Union of India service through  
the General Manager, South Eastern  
Railway, Garden Reach, Kolkata-  
700043.
2. The FA & CAO, South Eastern  
Railway, Garden Reach, Kolkata-  
700043
3. The Divisional Railway Manager,  
South Eastern Railway, Kharagpur  
Division, Kharagpur, Paschim  
Medinipore-721301.
4. The Divisional Commercial  
Manager, South Eastern Railway,  
Kharagpur Division, Kharagpur,  
Paschim Medinipore-721301.

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.... Respondents.

The humble application of the  
applicant abovenamed -

Most Respectfully Sheweth:

*ASL*

No. O.A. 350/00680/2018

Date of order: 17.7.2018

Present: Hon'ble Mr. A.K. Patnaik, Judicial Member

For the Applicant : Mr. A. Chakraborty, Counsel

For the Respondents : Ms. G. Roy, Counsel

**O R D E R (Oral)****A.K. Patnaik, Judicial Member:**

Heard Mr. A. Chakraborty, Ld. Counsel for the applicant and Ms. G. Roy, Ld. Counsel for the official respondents.

2. This Original Application has been filed by the applicant under Section 19 of the Administrative Tribunal Act, 1985 seeking the following relief:-

- "(i) An order do issue directing the respondent authorities to grant and make payment of the Death-cum-Retirement Gratuity amount of Rs. 11,89,650/- in favour of the applicant at an early date along with 12% compound interest from the date of his retirement till the date of actual payment;
- (ii) Costs of and incidental of this application;
- (iii) Pass such further or other order or orders;

3. As prayed for by Mr. A. Chakraborty, Ld. Counsel for the applicant, that the applicant was appointed as Jr. Commercial Clerk on 18.6.1976 and subsequently promoted as Chief Parcel Supervisor at Kharagpur Parcel Office. He retired on attaining the age of superannuation on 31.10.2016 but he has not been paid the entire amount of DCRG till date. He made a representation on 14.12.2017 before the respondent No. 4 seeking grant of DCRG in his favour followed by another representation dated 16.3.2018 before respondent No. 3, which is still pending consideration.

4. Mr. Chakraborty, Ld. Counsel for the applicant submitted that the grievance of the applicant would be more or less addressed if a specific order is passed by directing the concerned authority i.e. respondent No. 3 to dispose of the representation dated 16.3.2018, within a specific time frame.

5. Therefore, I dispose of this O.A. by directing the respondent No. 3, that if any such representation as claimed by the applicant has been preferred on

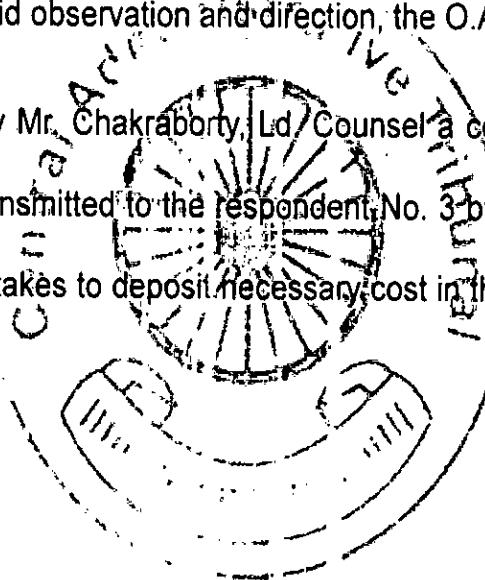


16.3.2018 and the same is still pending consideration, then the same may be considered and disposed of within a period of six weeks from the date of receipt of this order.

6. Though I have not entered into the merits of the case still then I hope and trust that after such consideration if the applicant's grievance is found to be genuine then expeditious steps may be taken by the concerned respondent No. 3 within a further period of 6 weeks from the date of such consideration to extend the benefits to the applicant. However, if in the meantime the said representation stated to have been preferred on 16.3.2018 has already been disposed of then the result thereof be communicated to the applicant within a period of 2 weeks from the date of receipt of a copy of this order.

7. With the aforesaid observation and direction, the O.A. is disposed of.

8. As prayed for by Mr. Chakraborty, Ld. Counsel a copy of this order along with paper book be transmitted to the respondent No. 3 by speed post for which Mr. Chakraborty undertakes to deposit necessary cost in the Registry by the next week.



(A.K. Patnaik)  
Judicial Member

SP